

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2771
ANSWERED ON:27.08.2013
GRANT FROM CONSUMER FUND
Joshi Shri Mahesh

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number and details of Non-Governmental Organisations (NGOs) to whom grant has been released from the consumer welfare fund during each of the last two years, State- wise; and

(b) the criteria adopted for grant of funds to NGOs from the consumer welfare fund along with the maximum limit of amount that could be granted/released to a particular NGO?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) : Madam, The statement showing the detail of grant in aid released to various Non- Governmental Organisations (NGOs) during the last two years is at Annexure

(b) : As per the Consumer Welfare Fund guidelines any agency/organisation engaged in consumer welfare activities for a period of three years after registration under the Companies Act, 1956, SocietiesRegistration Act, Cooperative Societies Act or any other law for the time being in force is eligible for grant-in-aid from Consumer Welfare Fund, preference will be given to:-

(i) Organisation having an all India Character and having reputation experience and standing, or

(ii) Organization working in rural areas having larger participation of women and socially marginalized segments.

The quantum of assistance for a project shall normally not exceed Rs. 3 Cr. However the Standing Committee may sanction higher amounts in exceptional circumstances for reasons to record in writing for such an exception.